Coal mines of Namchik-Namphuk in Arunachal Pradesh

3175. PROF. M.V. RAJEEV GOWDA: Will the Minister of COAL be pleased to state:

- (a) whether Government has any plans of assisting the Arunachal Pradesh Government in resuming coal mining on Namchik-Namphuk coalfield, pursuant to Supreme Court's decision to resume mining;
 - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government is formulating any policy to curb illegal mining and reduce risks associated with mining; and
 - (d) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) Namchik Namphuk Coal Mine is one of the 204 coal mines which were cancelled by the Hon'ble Supreme Court of India *vide* judgement dated 25th August, 2014 and Order dated 24th September, 2014. Allocation of these 204 coal mines is now being done under the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. As communicated by Ministry of Environment, Forests and Climate Change (MoEF & CC), Namchik Namphuk coal mine is under further analysis as it is in high conservation value zone. Therefore, the offer for allocation of this coal mine is dependent on the outcome of further analysis.

Complaints regarding illegal mining of coal are received through Coal Mine Surveillance and Management System (CMSMS), which is a web based portal along with 'Khanan Prahari' mobile *app* for detection, monitoring and recording of action taken on illegal coal mining.

Acquisition of railway rakes by CIL

3176. SHRI A.K. SELVARAJ: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Coal India Limited will acquire enough railway rakes to transport coal to all thermal power plants in the country;
 - (b) if so, the details thereof; and
- (c) whether it is also a fact that the shortage of railway rakes for coal transportation has been one of the major reasons behind the supply shortage?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) and (b) Coal India Limited (CIL) has drawn up a plan to procure wagons to add to the existing pool of Railway wagons to enhance the capacity of coal supplies to Power Plants under General Purpose Wagon Investment Scheme (GPWIS) circulated by Indian Railways. For that purpose, a committee has been constituted at CIL to liaison with Railway Board, to study and identify the possible routes for optimum coal evacuation under the initiative. Railway Board has been requested to procure the wagons on behalf of CIL.

(c) There has been an increase in coal despatch by CIL. During the fiscal 2018-19, CIL supplied 608.14 Million Tonnes (MT) of coal registering a growth of 4.8% over the despatch of 580.28 MT in 2017-18.

Similarly, in the fiscal 2018-19, an average of 280.7 rakes/day have been sourced from CIL sidings, goodsheds and washeries against 265.5 rakes/day in the fiscal 2017-18, thereby achieving a growth of 5.7% over the last year.

Disputes in coal sector

- 3177. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of COAL be pleased to state:
- (a) details of disputes in the coal sector and the manner in which Ministry is resolving them;
- (b) whether it is a fact that the Ministry has decided not to constitute any independent body to resolve these disputes; and
 - (c) if so, the reasons therefor?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) Disputes in the coal sector range from grievances of coal-consumer to employees of coal companies, disputes between coal companies with tax authorities, industrial relations related, land acquisition related, and others not limited to these. These disputes are resolved as per the relevant statute and/or the terms of agreement/Memorandum of Understanding entered between concerned stakeholders.

Further, a mechanism, namely Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD), has been created by Department of Public Enterprises on 22nd May, 2018 for resolution of any dispute or difference relating to the interpretation and